

(7)

OA No. 495/05

03/04/07

Hon. Mr. K. S. Menon, A.M.

Shri S. P. Sharma is present on behalf of the respondents. From the previous order sheets it reveals that counsel for the applicant has not been present. Therefore, it appears that he does not want to prosecute the case. O.A. is ~~accorded~~ accordingly dismissed for non-prosecution.

[Signature]
A.M.

(8)